of Delhi in its interim order passed on 27-07-2011 in W.P. No. 5237/2011 filed by Kannu Aditya (India) Ltd. has directed that no allotment shall be made till the next date of hearing.

Review of guidelines for minimum space criteria for SEZs

1707. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is considering to review the guidelines of minimum space criterion for Special Economic Zones as developers are facing problems in acquiring land;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the several projects of SEZs have been withdrawn after failing to acquire land; and
 - (d) if so, the details thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) There is no proposal at present to review the guidelines of minimum space criterion for Special Economic Zones.

- (b) Does not arise.
- (c) Requests are received for de-notification of notified SEZs as well as withdrawal of in-principle and formal approvals granted to various SEZ projects from time to time. Between December, 2008 and the present, the Board of Approval on SEZ has approved 33 such cases of denotification of notified SEZs subject to the refund of duty benefits availed, if any, by the developer. The reasons for these requests for de-notification of notified SEZs, withdrawal of in-principle and formal approvals granted to various SEZ projects, wherever indicated by the applicants, include economic meltdown, poor market response, non-availability of skilled labour force, no demand for IT/ITES space and imposition of Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) on Special Economic Zones (SEZs).
- (d) As provided under the SEZ Act and Rules the requests received for de-notification of notified SEZs as well as withdrawal of in-principle and formal approvals granted to various SEZ projects are considered by the Board of Approval on SEZs and approval is granted subject to conditions, including the refund of duty benefits availed, if any, by the developer.